

ITEM NO.205

COURT NO.8

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) NO. 606/2004 @ CONMT.PET.(C) NO. 606-613/2004 IN C.A. NO. 4734/2002 & CONMT.PET.(C) NO. 610/2004 @ CONMT.PET.(C) NO. 606-613/2004 IN C.A. NO. 4744/2002

M/S. RAI & SONS ETC.

PETITIONER(S)

VERSUS

O.P. VERMA & ORS.

RESPONDENT(S)

[WITH APPLN.(S) FOR IMPLEADMENT AND DIRECTIONS AND EXEMPTION FROM PERSONAL APPEARANCE AND INTERIM DIRECTIONS AND FOR PLACING NEGOTIATION ALONG WITH ANNEXURES AND PLACING ON RECORD THE REPLY TO THE REPORT OF NEGOTIATION COMMITTEE AND OFFICE REPORT]

WITH

CONMT.PET.(C) NO. 47/2005 IN C.A. NO.4797/2002

(WITH APPLN.(S) FOR PLACING NEGOTIATION REPORT WITH ANNEXURES AND OFFICE REPORT)

CONMT.PET.(C) NO. 109/2005 IN C.A. NO.4805 OF 2002 @ C.A. NOS. 4752-4807/2002

(WITH APPLN.(S) FOR PLACING NEGOTIATION REPORT WITH ANNEXURES AND BRINGING ON RECORD THE ADDITIONAL FACTS AND OFFICE REPORT)

CONMT.PET.(C) NO. 203/2005 IN C.A. NO. 4776/2002

(WITH APPLN.(S) FOR PLACING NEGOTIATION REPORT WITH ANNEXURES AND OFFICE REPORT)

I.A. NOS. 148-150 IN C.A. NO.4793/2002 & I.A. NO.151 IN C.A. NO. 4752/2002

(FOR RECALLING THE COURT'S ORDER AND OFFICE REPORT)

(FOR FINAL DISPOSAL)

Date : 26/10/2015 These cases were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE N.V. RAMANA

For parties:

Mr. S. B. Upadhyay, Sr. Adv.
Mr. Pawan Upadhyay, Adv.
Mr. K. Pathak, Adv.
Ms. Sharmila Upadhyay, Adv.

Mr. H.P. Rawal, Sr. Adv.
Mr. Sudhir Walia, Adv.
Ms. Niharika Ahluwalia, Adv.
Mr. Pragya Wazir, Adv.
Dr. Abhishek Atrey, Adv.
Mr. Jatinder Kumar Bhatia, Adv.

Mr. Ashok Kumar Juneja, Adv.
Mr. Chand Qureshi, Adv.
Mr. Debasis Misra, Adv.

Ms. S. Janani, Adv.

Ms. Kamini Jaiswal, Adv.

Mr. P. N. Puri, Adv.

Mr. Jagjit Singh Chhabra, Adv.

Mr. Anis Ahmed Khan, Adv.

Mr. Sudhir Nandrajog, Adv.

Mr. Arvind Minocha, Adv.

Mr. Debasis Misra, Adv.

Respondent-in-person

Mr. Ramesh Babu M.R., Adv.

Mr. D. Goburdhan, Adv.

Mr. Bharat Sangal, Adv.

Mrs. Lalita Zaveri, Adv.

Mr. Jatin Zaveri, Adv.

Dr. Kailash Chand, Adv.

Ms. Prasanthi Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The contempt petitions and the applications are
disposed of in terms of the signed order.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER

[SIGNED ORDER IS PLACED ON THE FILE]

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL/APPELLATE JURISDICTION

CONTEMPT PETITION (C) NO. 606/2004

@

CONTEMPT PETITION (C) NOS. 606-613/2004

IN

CIVIL APPEAL NO. 4734/2002

&

CONTEMPT PETITION (C) NO. 610/2004

@

CONTEMPT PETITION (C) NOS. 606-613/2004

IN

C.A. NO. 4744/2002

M/S. RAI & SONS ETC.

...PETITIONERS

VERSUS

O.P. VERMA & ORS.

...RESPONDENTS

WITH

CONTEMPT PETITION (C) NO. 47/2005

IN

C.A. NO.4797/2002

[SATISH GUPTA VS. LALIT SHARMA & ANR.]

CONTEMPT PETITION (C) NO. 109/2005

IN

C.A. NO.4805 OF 2002 @

C.A. NOS. 4752-4807/2002

[ASHOK BANSAL & CO. VS. LALIT SHARMA & ANR.]

CONTEMPT PETITION (C) NO. 203/2005

IN

C.A. NO. 4776/2002

[HIMALAYA FANS COMPANY VS. LALIT SHARMA & ORS.]

I.A. NOS. 148-150
IN
C.A. NO.4793/2002
&
I.A. NO.151
IN
C.A. NO. 4752/2002

[UNION TERRITORY, ADMN. CHANDIGARH & ORS. VS.
PRAVEEN CHANDER GOYAL & ORS.]

ORDER

CONTEMPT PETITION (C) NO. 109/2005 IN C.A. NO.4805
OF 2002 @ C.A. NOS. 4752-4807/2002 AND CONTEMPT
PETITION (C) NO. 47/2005 IN C.A. NO.4797/2002

Application(s) for placing negotiation report is allowed and permission to bring on record the additional facts is granted.

The order of this Court dated 14th October, 2014 passed in Contempt Petition (Civil) No. 109 of 2005 and Contempt Petition (Civil) No.47 of 2005 has been duly complied with by allotment of one kanal and ten marlas respectively to the petitioner in Contempt Petition (Civil) No. 109 of 2005 in Civil Appeal No. 4805 of 2002 @ Civil Appeal Nos.4752-4807/2002 and Contempt Petition (Civil) No.47 of 2005 in Civil Appeal No.4797 of 2002.

The Contempt Petition (Civil) No. 109 of 2005 and Contempt Petition (Civil) No.47 of 2005 shall stand closed accordingly.

CONTEMPT PETITION (C) NO. 606/2004 @ CONTEMPT PETITION (C) NOS. 606-613/2004 IN CIVIL APPEAL NO. 4734/2002 & CONTEMPT PETITION (C) NO. 610/2004 @ CONTEMPT PETITION (C) NOS. 606-613/2004 IN C.A. NO. 4744/2002 AND CONTEMPT PETITION (C) NO. 203/2005 IN C.A. NO. 4776/2002

Application for impleadment is allowed.

The contempt petitions are disposed of in terms of the order of this Court dated 14th October, 2014 passed in Contempt Petition (Civil) Nos.48-53 of 2005 (filed by M/s Modula Eng. Pvt. Ltd. and M/s Goyala Industries). Consequently, all pending applications are also disposed of.

I.A. NOS. 148-150 IN C.A. NO.4793/2002 & I.A. NO.151 IN C.A. NO. 4752/2002

No orders are called for in these applications. The Applications are dismissed accordingly.

.....,J.
(RANJAN GOGOI)

.....,J.
(N.V. RAMANA)

NEW DELHI
OCTOBER 26, 2015